BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH-II

Case No. CP (IB) 1474/MB/2019

In the Matter of [under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016]:

Mr. Arun Kapoor	Interim Resolution Professional
In the matter of:	
Piramal Capital and Housing Finance Limited	Applicant
Versus	
M/s S K Elite Industries (India) Limited	Corporate Debtor
To,	
The Registrar,	
Hon'ble National Company Law Tribunal,	
Mumbai Bench-II.	
Hon'ble Sir,	
Be pleased to take on record the List of Creditor as on May 07 Professional: May 10,2021) for claims received up to May 24, 20	•

Submitted by: -

INTERIM RESOLUTION PROFESSIONAL

In the matter of S K Elite Industries (India) Limited

Arun Kapoor

Registration Number - IBBI/IPA-003/IP-N00030/2017-18/10230

Address registered with IBBI:

G-601, Army Co-operative Housing Society, Sector-09,

Nerul (East), Navi Mumbai, 400706.

 $\textbf{E-mail Id as per IBBI registration -} \underline{arun.kapoor 58@yahoo.in}$

Process specific address for correspondence:

G-601, Army Co-operative Housing Society, Sector-09,

Nerul (East), Navi Mumbai, 400706.

Process specific e-mail ID for correspondence- $\underline{cirp.skelite@gmail.com}$

Date: May 31, 2021

Place: Nerul, Navi Mumbai

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH-II Case No. CP (IB) 1474/MB/2019

In the matter of under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016

Piramal Capital and Housing Finance Limited	Applicant		
(Financial Creditor)			
And			
M/s S K Elite Industries (India) Limited	Corporate Debtor		

<u>List of Creditors under Regulation 13(2)(d) of Insolvency and Bankruptcy Board of India</u> (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by Mr. Arun Kapoor, Interim Resolution Professional under the Insolvency and Bankruptcy Code, 2016

- 1. The application for Corporate Insolvency Resolution Process filed by **Piramal Capital and Housing Finance Limited** (Financial Creditor/ Applicant) under Section 7 of the Insolvency and Bankruptcy Code, 2016 ("Code") read with Rule 4 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016 was admitted by Hon'ble NCLT, Mumbai Bench-II vide order no. CP (IB) 1474/MB/2021 dated May 07, 2021(Date of receipt of order by Interim Resolution Professional: May 10, 2021) wherein Mr. Arun Kapoor, the undersigned, was appointed as Interim Resolution Professional ("IRP").
- 2. As per Regulation 13(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation 2016 ("CIRP Regulations"), IRP has verified every claim as on the insolvency commencement date i.e. May 07, 2021(Date of receipt of order by Interim Resolution Professional: May 10, 2021) for claims received up to May 24, 2021 and thereupon maintained a list of Creditors containing names of creditors along with the amount claimed by them, the amount of their claims admitted and the security interest, if any, in respect of such claims. As the last date of submission of claims as per Public Announcement was May 24, 2021.
- 3. The verification of the claims has been based on the claims submitted and information provided by the creditors and information to the extent available with the RP and has been admitted on the basis of our best estimate in accordance with Regulation 14 of CIRP Regulations. Further as the case may be, the undersigned shall revise the amounts of claims admitted, including the estimates of claims made, as soon as may be practicable, when he comes across additional information warranting such revision in-accordance with Regulation 14 of CIRP Regulations.
- 4. Further as per Regulation 12 of the CIRP Regulations, a creditor, who fails to submit claim with proof within the time stipulated in the public announcement, may submit the claim with proof to the interim resolution professional or the resolution professional, as the case may be, on or before the ninetieth day of the insolvency commencement date i.e. August 05, 2021.

5. In compliance with Regulation 13(2) (d) of CIRP Regulations, a list of creditors along with amount claimed, claims admitted and security interest in respect of claims if any, is enclosed herewith and marked as **Annexure A**.

INTERIM RESOLUTION PROFESSIONAL

In the matter of S K Elite Industries (India) Limited

Arun Kapoor

Registration Number: IBBI/IPA-003/IP-N00030/2017-18/10230

Address registered with IBBI:

G-601, Army Co-operative Housing Society, Sector-09,

Nerul (East), Navi Mumbai, 400706.

Registered E-mail Id with IBBI: - arun.kapoor58@yahoo.in

Process specific address for correspondence:

G-601, Army Co-operative Housing Society, Sector-09,

Nerul (East), Navi Mumbai, 400706.

Process specific e-mail ID for correspondence - cirp.skelite@gmail.com

Date: May 31, 2021

Place: Nerul, Navi Mumbai

ANNEXURE "A"

LIST OF CREDITORS OF S K ELITE INDUSTRIES (INDI) LIMITED

Summary- List of creditors for claims as on May 07, 2021 Drawn for claims received up to May 24, 2021

Amount in Rupees

									Amount in Kupees
S.	Category of creditor		ary of claims		ry of claims	Amount of contingent	Amount of	Amount of	Remarks, if any
No.			eceived		admitted		claims not	claims under	
		No. of	Amount	No. of	Amount of	claims	admitted	verification	
		claims		claims	claims				
					admitted				
1	Secured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	No claims have been received from this category of creditor by IRP till May 24,2021
2	Unsecured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	No claims have been received from this category of creditor by IRP till May 24,2021
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	1	86,23,46,946	1	86,23,46,946	0	0	0	Details of claims and security interest attached as <i>Annexure I & II</i> .
4	Unsecured financial creditors (other than financial	0	0	0	0	0	0	0	No claims have been received from this
	creditors belonging to any class of creditors)								category of creditor by IRP till May 24,2021
5	Operational creditors (Workmen)	0	0	0	0	0	0	0	No claims have been received from this
	1								category of creditor by IRP till May 24,2021
6	Operational creditors (Employees)	0	0	0	0	0	0	0	No claims have been received from this category of creditor by IRP till May 24,2021
7	Operational creditors (Government Dues)	0	0	0	0	0	0	0	No claims have been received from this category of creditor by IRP till May 24,2021
8	Operational creditors (other than Workmen and Employees and Government Dues)	0	0	0	0	0	0	0	No claims have been received from this category of creditor by IRP till May 24,2021
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	NA
	Total	1	86,23,46,946	1	86,23,46,946	0	0	0	

ANNEXURE "A"

LIST OF CREDITORS OF S K ELITE INDUSTRIES (INDI) LIMITED

Summary- List of creditors for claims as on May 07, 2021 Drawn for claims received up to May 24, 2021

Notes:

- 1. The claims received has been verified as on Insolvency Commencement Date of S K Elite Industries (India) Limited ("Corporate Debtor") i.e. May 07, 2021. (Date of receipt of order by IRP: May 10,2021)
- 2. All the claims submitted has been verified and admitted on the basis of information provided by the creditors and information to the extent available with the RP, on the basis of our best estimate in-accordance with Regulation 14 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Person) Regulations, 2016.
- 3. As per Regulation 14 of Insolvency & Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016, the Resolution Professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made, as soon as may be practicable, when he comes across additional information warranting such revision.

INTERIM RESOLUTION PROFESSIONAL

In the matter of Killite Industries (India) Limited

Arun Kapoor

Registration Number - IBBI/IPA-003/IP-N00030/2017-18/10230

Address registered with IBBI:

G-601, Army Co-operative Housing Society, Sector- 09,

Nerul (East), Navi Mumbai, 400706.

E-mail Id as per IBBI registration - arun.kapoor58@yahoo.in

Process specific address for correspondence:

G-601, Army Co-operative Housing Society, Sector- 09, Nerul (East), Navi Mumbai, 400706

Process specific e-mail ID for correspondence - cirp.skelite@gamil.com

Date: May 31, 2021

Place: Nerul, Navi Mumbai

ANNEXURE "I"

LIST OF CREDITORS OF S K ELITE INDUSTRIES (INDI) LIMITED

List of Secured Financial Creditors (other than financial creditors belonging to any class of creditors) for claims as on May 07, 2021

Drawn for claims received up to May 24, 2021

SI.	Name of the Creditor	Amount of claims	Amount of claims	Amount of	Amount of	Amount of	Security Interest
No.		received (Rs.)	admitted (Rs.)	contingent	claims not	claims	
				claims	admitted	under	
						verification	
1	Piramal Capital and Housing Finance Limited	86,23,46,946	86,23,46,946	0	0	0	Annexure II attached
		86,23,46,946	86,23,46,946	0	0	0	
	Total						

Note:

- 1. OPERATIONAL CREDITORS FORM B OPERATIONAL CREDITORS-Contractors/ Suppliers/Consultants/ Statutory Dues FORM B Received- The Public Announcement called for submission of proof of claims from Operational Creditors in FORM B as stipulated in Regulation 7. Till 24.05.2021 the undersigned Interim Resolution Professional has not received claims from the Operational Creditors.
- 2. Workmen / Employees FORM D Received The Public Announcement called for submission of proof of claims from Employees/Workmen in FORM D as stipulated in Regulation 9. Till 24.05.2021 the undersigned Interim Resolution Professional has not received any proof of claim from the Employees and workmen of the Corporate Debtor.
- 3. Authorised Representative of Workmen and/or Employees FORM E Received- The Public Announcement called for submission proof of claims from Authoritative Representative of Workmen and/or Employee in FORM E as stipulated in Regulation 9. Till 24.05.2021 the undersigned Interim Resolution Professional has not received any claims from the Authorised Representative of Workmen and/or Employees.
- 4. Claims by creditors other than Operational, Financial and Employee/Workman FORM F Received- The Public Announcement called for submission of proof of claims from a person claiming to be a creditor, other than Financial Creditor, Operational Creditor or Workmen or Employee in FORM F as stipulated in Regulation 9A. Till 24.05.2021 the undersigned Interim Resolution Professional has not received any claims from any such person.

ANNEXURE "II" SECURITY INTEREST IN THE MATTER OF S K ELITE INDUSTRIES (INDI) LIMITED

S. No.	Name of Financial Creditor	Security Interest		
1.	Piramal Capital and Housing Finance Limited	Property mortgaged by the Corporate Debtor:		
		a) Plot No.D-404, admeasuring 1,365 sq. meters in the Trans Thane Creek Industrial Area within the village limit of Bhonsari and within limits of Navi- Mumbai Municipal Corporation, Taluka and Registration Dist. Thane and bounded as follows: On or towards North by: Road On or towards East by: Plot No. D-42 On or towards North by: Plot No. D-405 together with all buildings, erections, pipe-line, godowns and construction of every description which are standing, erected or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected or standing or attached hereto.		
		b) Plot No.D-405, admeasuring 1,050 sq. meters in the Trans Thane Creek Industrial Area within the village limit of Bhonsari and within limits of Navi- Mumbai Municipal Corporation, Taluka and Registration Dist. Thane and bounded as follows: On or towards North by: Estate Road On or towards South by: MIDC Road On or towards East by: Plot No. D-404 On or towards North by: Service Road together with all buildings, erections, pipe-line, godowns and construction of every description which are standing, erected or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected or standing or attached hereto.		
		c) Plot No.D-405 Part., admeasuring 157.50 sq. meters in the Trans Thane Creek Industrial Area within the village limit of Bhonsari and within limits of Navi- Mumbai Municipal Corporation, Taluka and Registration Dist. Thane and bounded as follows: On or towards North by: Estate Road On or towards South by: MIDC Road On or towards East by: Plot No. D-405 On or towards North by: Service Road together with all buildings, erections, pipe-line, godowns and construction of every description which are standing, erected or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected or standing or attached hereto.		

ANNEXURE "II" SECURITY INTEREST IN THE MATTER OF S K ELITE INDUSTRIES (INDI) LIMITED

d)	Hypothecation of ESCROW Accounts of 'S.K. Elite Industries (India) Limited escrow account bearing account no.
	02580350000055' and 'S.K. Wheels Private Limited escrow account bearing account no.02580350000045' and all rights,
	titles, interest, benefits, claims and demands whatsoever of borrowers in, to, under and in respect thereof and all monies
	including all cash flows and receivables and all proceeds arising from/in connection with the facility, and all investments,
	assets, instruments and securities which represent amounts in the said accounts, both present and future.

- e) Hypothecation of all amounts owing to, and received and/or receivable by borrowers and/or any person on its behalf arising from / in connection **Plot No.D-404,D-405 & D-405Pt**, Turbhe MIDC, Turbhe, Navi Mumbai and **Plot no.D-267**, TTC Industrial Area, MIDC, Turbhe, Navi-Mumbai-400705 and full benefit of all rights and remedies relating thereto including but not limited to rents, fees, deposits and all claims for damages and another remedies for non-payment of the same; and all rights, title, interest, benefits, claims and demands whatsoever of the borrowers in, to or in respect of all aforesaid assets both present and future.
- f) Pledge of 49,99,600 shares of the Corporate Debtor held by the following shareholders/promoters: Details of Pledged Shares

Sr.	No. of Shares (FV)	Name of Shareholders
No		
1	42,72,300 (Rs. 10 each)	Anil Kumar
2	5,24,200 (Rs. 10 each)	Manjusha Anil Kumar
3	2,03,100 (Rs. 10 each)	Akshit Kumar